

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2846
ANSWERED ON MONDAY, AUGUST 07, 2023
SARAVAN 16, 1945 (SAKA)**

COMPANY LAW COMMITTEE

QUESTION

**2846. SHRI VINOD KUMAR SONKAR:
SHRI RAJA AMARESHWARA NAIK:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether the Government has constituted Company Law Committee (CLC) to make recommendations to the Government on changes aimed at facilitating and promoting greater ease of doing business in the country;**
- (b) if so, the details thereof;**
- (c) whether the CLC has submitted its latest report to the Government;**
- (d) if so, the details thereof and the recommendations made therein;**
- (e) whether the Government has drafted the legislative changes required in the Companies Act, 2013 as suggested by the CLC;**
- (f) if so, the details thereof; and**
- (g) the steps being taken by the Government for the implementation of recommendations of the CLC?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (g):- In line with the Government's objective of promoting Ease of Living in the country by providing Ease of Doing Business to law abiding corporates, fostering improved corporate compliance for stakeholders and also to address emerging issues having impact on the working of corporates in the country, the Company Law Committee (CLC) has been constituted for examining and making recommendations to the Government on various provisions and issues pertaining to implementation of the Companies Act, 2013 and the Limited Liability Partnership (LLP) Act, 2008.

The CLC has submitted its latest Report (2022) to the Government on 21st March, 2022 containing various recommendations for amendments in the Companies Act, 2013 and the LLP Act, 2008. The recommendations made broadly relate to (i) promoting further ease of doing business for law-abiding corporates; (ii) strengthening existing regulatory practices under the Companies Act to streamline and improve the operational efficiency of the Act; (iii) recognising new concepts in light of the rapidly evolving corporate landscape and changing business practices; (iv) carrying out drafting and clarificatory changes to remove ambiguities and inconsistencies.

The report was placed on the website of the Ministry for public comments. Consultations with the concerned Ministries and Departments of Government are being undertaken on the proposals relating to the amendments in Companies Act, 2013 and LLP Act, 2008.
